

Bharatpur
 Mahabalipuram
 Madurai
 Tanjore
 Tiruchirapalli
 Rameshwaram
 Kanya Kumari
 Ootacamund
 Kodaikanal
 Himalayan pilgrim routes
 Kushinagar
 Agra
 Varanasi
 Corbett Park
 Nainital
 Allahabad
 Hardwar
 Malda
 Shantiniketan
 Darjeeling
 Jaldapara
 Calcutta, etc.

Prices of Tobacco

*204. SHRI SURENDRA MOHAN:
 Will the Minister of COMMERCE,
 CIVIL SUPPLIES AND COOPERA-
 TION be pleased to state:

(a) the comparative prices of tobacco during the last three years and in 1977-78; and

(b) the reasons for the fluctuation in prices, particularly in 1977-78?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) A statement indicating comparative prices of tobacco during the last three years is laid on the Table of the House. [See Appendix CVI, Annexure No. 47].

(b) Surplus production and indications of weaker export demand were the main reasons for depression in prices during 1978. An additional

factor in the case of Flue Cured Virginia tobacco was lower out-turn of bright grades.

Arrears of Income-tax against persons in the Film Industry

*205. SHRI S. A. KHAJA MOHIDEEN: Will the Minister of FINANCE be pleased to state:

(a) the names of the film actors, actresses, producers and distributors against whom there are arrears of income-tax and what is the amount due from each of them till date; and

(b) what steps Government have taken to realise these arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Complete information asked for in the Question is not readily available and its collection in respect of all film actors, actresses, producers and distributors will take considerable time and labour. However, according to information presently available about actors and actresses, there were 99 actors and actresses from each of whom income-tax demand exceeding Rs. 10,000 in each case were outstanding on 28-2-78. The gross amount of income-tax involved in these cases was Rs. 2.26 crores, the corresponding 'net arrear' being Rs. 1.63 crores. A statement showing the amount due from each of them is given in the statement. [See Appendix CVI, Annexure No. 48].

Information in respect of producers and distributors from whom income-tax arrears exceeding Rs. 10,000 are due will be collected and laid on the Table of the House as soon as possible.

(b) Depending on the facts and circumstances of each case, steps are being taken in accordance with law for the recovery of these taxes. These steps include—

(i) levy of interest for delayed payment of tax;